

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**A NO. 103 OF 2015 &
I.A. No. 156 of 2015**

Dated : 4th July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**P.R. Singh, Executive Engineer, Electricity Distribution
Division, Kasganj
Versus**

.... Appellant (s)

M/s. Greenland Fruit and Vegetables Pvt. Ltd. & Anr.

.... Respondent (s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. C.K. Rai for R.2

ORDER

We have heard learned counsel for the parties.

Judgment is reserved. Learned counsel for the State Commission shall furnish the copy of the letter dated 27.09.2015 in original along with its translated copy in English on or before 11.07.2016.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**